NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 36/(MAH)/2016 MA 166/2016

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE PARTIES: Mr. Sudeep Shah

V/s.

M/s. Cornelian Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 213, 241-242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Adv. Swapan Samdani Advocate for the always shah Pehnoner

The Law chamber of Siddharth Murauko
for the Petinoner

2. Dr. Dupt Much Adv. Fer Jerphaleth

ORDER

MA No. 166/2016 in TCP No.36/213, 241-242/NCLT/MB/MAH/2016

- 1. The Learned Representatives of both the sides are present.
- 2. The Application bearing MA No. 166/2016 has been filed for seeking an Order under the provisions of Section 244(1) by the Petitioner. The reply was directed to be filed by the Respondent.
- 3. A statement has been made by the Learned Representative for the Respondent that the Reply has been filed with the Registry. A copy of the Reply be served on the other side. Leave granted on this issue.
- 4. The matter is adjourned for hearing on **02.03.2017**.

Sd/-

M.K. SHRAWAT. MEMBER (JUDICIAL)

22nd February, 2017.